
(2017) 08 P&H CK 0026
In the Punjab And Haryana At Chandigarh
Case No : 19184 of 2017

Parveen Jain and others

APPELLANT

Vs

State of Haryana and another

RESPONDENT

Date of Decision : 10-08-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court
[Indian Penal Code, 1860](#), [Section 420](#),
[Section 406](#) - Cheatin

Citation : (2017) 08 P&H CK 0026

Hon'ble Judges : Arvind Singh Sangwan

Bench : SINGLE BENCH

Advocate : Ranbir Singh Rawat,?Naveen Sheoran,?Vishal Munjal

Final Decision : Allowed

Judgement

1. Petitioners have filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 for quashing of FIR No.414 dated 20.11.2015 under Sections 406 / 420 of the Indian Penal Code, 1860 (" IPC " for short), registered at Police Station Sector 5, Panchkula (Annexure P1) and all consequential proceedings arising therefrom, on the basis of compromise dated 1.5.2017 (Annexure P2).
2. Vide order dated 26.5.2017, a direction was given to the Area Magistrate to record the statements of the parties and submit a report regarding the genuineness of the compromise effected between the parties .
3. In pursuance thereof, the Chief Judicial Magistrate has submitted a report dated 1.7.2017, after recording the statements of the parties,

that the complainant-Sanjit Sihag , and accused- Parveen Jain, Pardeep Jain, Reena Jain and Ram Niwas Jain have appeared along with their respective counsel, who had identified them and got their statement recorded acknowledging that the compromise had been effected voluntarily, without any coercion or any undue influence.

4. As per the Full Bench judgement of this Court in Kulwinder Singh and others vs. State of Punjab, 2007 (3) RCR (Criminal) 1052, High Court has power under Section 482 Cr.P.C. to allow the compounding of non-compoundable offence and quash the prosecution where the High Court felt that the same was required to prevent the abuse of the process of any Court or to otherwise secure the ends of justice. This power of quashing is not confined to matrimonial disputes alone.

5. Hon"ble the Apex Court in the case of Gian Singh vs. State of Punjab and another 2012 (4) RCR (Crl.) 543, has held as under:-

"57. The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the offences under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to quash the criminal proceeding or complaint or F.I.R may be exercised where the offender and victim have settled their dispute would depend on the facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the

High Court must have due regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention of Corruption Act or the offences committed by public servants while working in that capacity etc; cannot provide for any basis for quashing criminal proceedings involving such offences. But the criminal cases having overwhelmingly and predominatingly civil flavour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry, etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of

justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding."

6. Since the parties have arrived at a compromise and have decided to live in peace, no useful purpose would be served in allowing the criminal proceedings to continue.

7. Accordingly, this petition is allowed. FIR No.414 dated 20.11.2015 under Sections 406 / 420 IPC, registered at Police Station Sector 5, Panchkula (Annexure P1) and all the consequential proceedings, arising therefrom, are ordered to be quashed .